

Advice from Planning Commission to Revise Irrigation Water Charges

2045. SHRI SHYAM SUNDER GUP-TA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether some-time back Planning Commission of India have urged some State Governments to revise the recent rates of irrigation water charges;

(b) if so, names of such State Governments who have given their consent in changing the irrigation water charges;

(c) what are the reasons which led the Planning Commission for such a step; and

(d) what extra amount is likely to be received by the State Governments as a result of enhancement of irrigation rates?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) to (c). While sanctioning some special advance Plan assistance for certain selected irrigation projects in the country during 1975-76, the Planning Commission had stipulated that these additional outlays were subject to the State Governments taking positive decisions in 1975-76 to revise their water rates so that the returns from the State's Irrigation Systems fully cover its working expenses. It was further mentioned that this was envisaged as a first step towards reaching economic levels of water rates (i.e. rates sufficient to cover both interest charges and working expenses) over a period of time.

At that time the levels of water rates for the States of Andhra Pradesh, Gujarat, Maharashtra, Orissa, Rajasthan and Karnataka were adequate to cover the working expenses fully during 1976-77. This was not so in case of Bihar, Haryana, J&K, Kerala, U.P. and West Bengal who had also received such special advance Plan

assistance for their Projects. These states also revised their water rates or initiated action for revision.

(d) The extra amount to be received annually by the State Governments as a result of enhancement of the irrigation rates is given below:

Sl. No.	State	Amount (Rs. crores)
1.	Andhra Pradesh	8.66
2.	Bihar	1.50
3.	Gujarat	0.83
4.	Haryana	3.95
5.	Jammu & Kashmir	0.04
6.	Karnataka	2.05
7.	Kerala	0.55
8.	Maharashtra	2.67
9.	Orissa	0.50
10.	Rajasthan	1.83
11.	Uttar Pradesh	4.00
12.	West Bengal	0.22

Reallotment of Government Accommodation to SC/ST Government Employees owning Houses

2046. SHRI BALAK RAM: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state the number of Government servants belonging to Scheduled Castes/Scheduled Tribes who own houses and who vacated Government Accommodation in pursuance of Government decision taken in 1975, Type-wise, i.e., Type I, II, III and IV and so on, and whether there is any proposal under Government's consideration to allot Government accommodation to them keeping in view their socio-economic conditions, if so, details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): No separat records of Scheduled Castes and Scheduled Tribes house owning officers are maintained; they are treated on the same basis as other house-owning officers. They will have to take their turn for allotment of Government accommodation.

Institute of Tibetan Studies, Varanaal.

2047. SHRI KACHARULAL HEM-RAJ JAIN: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the amount of grants given by the Central Government to the Institute of Tibetan Studies, Varanasi, during the last three years; and

(b) whether Government propose to increase the amount thereof and its details?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER):

(Rs. lakhs)

(a) 1975-76	6.50
1976-77	6.50
1977-78	10,32,180/-

(b) An enhanced provision for the development of the Institute is being proposed in the Sixth Plan. Details are being worked out.

पिछड़े राज्यों के विश्वविद्यालयों का प्रविष्टि राशि के अनुदान

2048. श्री रामसेवक हजारी :

। श्री सी० के० जाकर शरीक :

क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विगत कुछ वर्षों के दौरान कुछ विश्वविद्यालयों को अनुदान के रूप में अधिक राशि दी गई थी ;

(ख) क्या सरकार ने अपनी नई नीति के अनुसार पिछड़े राज्यों के विश्वविद्यालयों को अधिक धनराशि देने हेतु कोई कार्यवाही की है, यदि हाँ, तो तत्संबंधी ब्यौरा क्या है, और

(ग) इस दिशा में सरकार का विचार भविष्य में क्या कार्यवाही करने का है ?

शिक्षा, समाज कल्याण तथा संस्कृति मंत्री (श्री प्रताप चन्द्र चण्ड) : (क) विगत में एक योजना वर्ष के दौरान धादोन को सौ से गये समग्र परिवर्धन के अंतर्गत प्रत्येक विश्वविद्यालय की, उस के आकार विकास की अवस्था, पाठ्यक्रमों की संख्या और अन्य संबंधित तथ्यों के आधार पर अधिकतम आवंटन का एक ब्यापक ब्यौरा दिया गया था। इस आवंटन को ध्यान में रखते हुए, तब प्रत्येक विश्वविद्यालय के विकास सम्बन्धी प्रस्तावों की जांच की जाती थी। इस तरीके से कुछ विश्वविद्यालयों की धन्यों की तुलना में अधिक अनुदान प्राप्त हुए।

(ख) और (ग) 1978 से 1983 तक की पांच वर्षों की अवधि के दौरान विश्वविद्यालयों की विकास सम्बन्धी अनुदानों की प्रदायगी के आधार को अभी अन्तिम रूप नहीं दिया गया है।

Relaxation in grant of Housing Loans to Central Governments Servants

2049. SHRI D. AMAT: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government have relaxed Housing loans rules for the Central Government Servants; and

(b) if so, the details thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) House Building Advance Rules have been relaxed recently as under:—

The pay of both husband and wife, who are employed in Central/State Government, Public Undertakings, semi-Government Institutions or local bodies, will be taken into consideration for the purchase of flats or construction of Houses provided the cost ceiling limit does not exceed Rs. 50,000 or 75 months' pay of both husband and wife, whichever is more, subject to the maximum of Rs. 1.25